

1	2	3	4	5	6
44.	Sulphamethoxazole	Kg.	340.00	351.00	US\$—19.2
45.	Tetracycline Hcl.	Kg.	1084.00	1095.00	US\$—18.60
46.	Chlorhexidine Digluconate	Kg.	681.00	940.00	US\$—14.49
47.	Spironolactone	Kg.	16770.00	18899.00	US\$—16.30
48.	Para-chloro Meta-Xylenole	Kg.	221.00	293.00	DM—10.17
49.	Cephalexin	Kg.	5194.00	5311.00	US\$—16.80
50.	Frusemide	Kg.	1911.00	1982.00	US\$—16.30
51.	Betamethasone Alcohol	Gm.	144.19	140.42	US\$—21.10
52.	Betamethasone Valerate	Gm.	136.58	143.31	US\$—21.10
53.	Betamethasone Sodium Phosphate	Gm.	144.58	149.21	US\$—21.10
54.	*Trimethoprim	Kg.	1046.00	1400.00	US\$—21.10
55.	Ampicillin Anhydrous	Kg.	2631.00	3341.00	US\$—15.00

*This price was revised based on the fresh cost-cum-technical study conducted by BICP recently which include the impact of change in exchange rate of rupee against major currencies.

Artificial inputs to Jackup Consumer Prices

1159. SHRI RAJNI RANJAN SAHU :

SHRI H. HANUMAN-THAPPA :

CHOWDHARY RAM SEWAK :

Will the PRIME MINISTER be pleased to refer to the answer to Unstarred Question 3068 given in the Rajya Sabha on 19th December, 1991 and state :

(a) whether it is a fact that artificial input costs are used to jackup consumer prices ;

(b) what are the details of inputs where costs have gone up;

(c) whether Government have verified the same ;

(d) if so, what was the earlier price taken and what is the present price ;

(e) whether it is a fact that formulation prices are hardly fixed based on purchase invoices; and

(f) what are the names of formulations, their earlier prices and their revised prices where increase of more than 20 per cent has taken place during the last six months ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS (SHRI CHINTA MOHAN) : (a) The prices of controlled formulations are fixed under DPCO, 1987 in accordance with a formula and fixed norms keeping in view the recommendations of the Bureau of industrial Costs & Prices (BICP) to whom all the relevant cost data, invoices etc. are furnished by the applicant company. As regards decontrolled formulations, the manufacturers are

free to fix/revise the prices. However in case of unreasonable increase in the price of decontrolled formulation, Government intervenes and prevails upon the company to bring it to a reasonable level.

(e) While fixing the price of controlled formulations notified or purchase price of the bulk drug, whichever is less, is taken into consideration.

(h) to (d) and (f) Various inputs such as bulk drugs, excipients, packing materials etc. run into a large number. Besides the number of formulation packs sold in the market at present are in thousands. Time and labour involved in the collection, collation and compilation of the information will not be commensurate with the results likely to be achieved.

Closing down of fertilizer units

1160. SHRI SUKOMAL SEN :

SHRI BHADRESWAR BURAGOHAIN :

SHRI JAGADISH JANI :

Will the PRIME MINISTER be pleased to state :

(a) whether there is any proposal under Government's consideration to close down some of the fertilizer units in the country ;

(b) if so, the details thereof ;

(c) whether the matter has been referred to the BIFR ; and

(d) whether Government would reconsider the decision to wind up these units ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN) : (a) to (c) The viability of chronically sick public

sector fertilizer units is being examined, particularly in the context of budgetary constraints to meet the ever growing losses of such units. However, no decision has taken to wind up any public sector fertilizer unit. No reference has been to BIFR.

(d) Does not arise.

Personal hearing of Drug Companies

1161. SHRI RAJNI RANJAN SAHU :

SHRI H. HANUMANTHAPPA :

CHOUDHARY RAM SEWAK :

Will the PRIME MINISTER be pleased to state :

(a) whether Government have given personal hearing to any of the drug companies in cases of recovery under DPEA during 1991-92 ;

(b) if so, names of those companies and the dates when each was given the hearing ;

(c) what is the outcome of each hearing and what is the amount which stands final after hearing ;

(d) whether Government have issued any notice for recovery as an arrear of land revenue after the personal hearing ; and

(e) if so, names of the companies and when the notice was issued to each ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN) :

(a) and (b) The details of personal hearing granted to the